

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-65/2005/1009/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti Malaya Deb,
Presiding officer/Member,
MACT, Nalbari.

Dated Guwahati, the 3rd February,
2023.

Sub:- **Earned leave with station leave permission.**

Ref:- Your letter No. MACT/N/37 dtd. 02.02.2023.

Madam,

With reference to the above, I am directed to inform you that your prayer for **Earned leave for 9 days from 16.02.2023 to 24.02.2023 (suffixing 25.02.2023 & 26.02.2023) along with station leave permission, with the official vehicle, at own cost, from the evening of 15.02.2023 till the morning of 27.02.2023**, has been granted. Further, you have been allowed to hand over charge to the District & Sessions Judge, Nalbari and in his absence to the in-charge District & Sessions Judge, Nalbari before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-65/2005/1010-1011-1012/A, dated , 03-02-2023

Copy to:

1.The Principal Accountant General (A&E), Assam, Guwahati for information.

A copy of duly filled in leave application in prescribed format in respect of the concerned officer is sent herewith for necessary action from your end.

2. The District & Sessions Judge, Nalbari.

3. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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